

ANNUAL IMMOVABLE PROPERTY RETURN

Statement of immovable property for the year

1. Name of Officer (in full) and service to which the officer belongs
2. Present Post held
3. Present Pay

AMITA PANDOVE
CIC
Information Commissioner
Rs. 2,25,000/-

Name of District, Sub-Division, Taluk and village in which property is situated	Name and details of property		*Present Value	If not in own name state in whose name held and his/her relationship to the Government Servant	How acquired whether by purchases, lease**, mortgage inheritance, gift, or otherwise, with date of acquisition and name with details of person/ persons from whom acquired	Annual income from the property	Remarks
	Housing and other buildings	Lands					
PATIALA	House Built in 250 sq mtr	NIL	Not Known	Jointly Owned (Coowner is my husband)	Purchased in August, 2003	NIL	-

Signature..... Amita
 Date..... 3.1.2022

Inapplicable clause to be struck out.

- In case where it is not possible to assess the value accurately the approximate value in relation to present conditions may be indicated.
- Includes short-term lease also.
- The wording 'No Change or No addition opr as in previous year' may be avoided and all details filled up.

Note- The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group 'A' and Group 'B') services under Rule 15(3) of the Central Civil Services (Conduct) Rules 1955(now Rule 18(1) of the CCS(Conduct) Rules, 1964), on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any other person.